

20.10.2026

Item No.
Suppl(2) - 1
Court No.7
RUP/ KCP

**IN THE HIGH COURT AT CALCUTTA
CRIMINAL MISCELLANEOUS JURISDICTION**

C.R.M.(M) 2510 of 2026

with

I.A. No.CRAN 1 of 2026

CRAN 2 of 2026

In re : An Application for Bail under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023/Section 439 of the Code of Criminal Procedure, 1973 in Connection with Nandigram PS Case No.9 of 2007 dated 08.01.2007 under Sections 147/148/149/323/325/326/307/379/384/436/302 of the Indian Penal Code, 1860 read with Sections 25/27 of the Arms Act, 1959.

-And-

In the matter of : Milan Pradhan

... Petitioner

Mr. Md. Zohaib Rauf

Mr. Ajitesh Pandey

...for the petitioner

This is an application for extension of the interim bail granted vide order dated 29th September, 2026 passed by the Co-ordinate Bench in CRM(M) 2510 of 2026 in connection with GR 21 of 2007 corresponding to in Connection with Nandigram PS Case No.9 of 2007 dated 08.01.2007 under Sections 147/148/149/323/325/326/307/379/384/436/302 of the Indian Penal Code, 1860 read with Sections 25/27 of the Arms Act, 1959. It is pending for adjudication before the learned Additional Chief Judicial Magistrate, Haldia, Purba Medinipur.

Records reveal that an application under Section 439 of the Criminal Procedure Code, 1973 corresponding to Section 483

of the Bharatiya Nagarik Suraksha Sanhita, 2023 was filed challenging the order dated 21st September, 2026 passed by the learned Additional Chief Judicial Magistrate, Haldia, Purba Medinipur in connection with GR 21 of 2007 corresponding to in Connection with Nandigram PS Case No.9 of 2007 dated 08.01.2007 under Sections 147/148/149/323/325/326/307/379/384/436/302 of the Indian Penal Code, 1860 read with Sections 25/27 of the Arms Act, 1959.

This Hon'ble Court by order dated 29th September, 2026 was pleased to dispose of the aforesaid application by granting interim bail to the petitioner upon furnishing bond of Rs.20,000/- with two sureties of Rs.10,000/- each, one of whom must be local to the satisfaction of the learned Additional Chief Judicial Magistrate, Haldia, Purba Medinipur and in the said order certain conditions were imposed for availing such relief. The said interim bail will be valid for three weeks till 20th October, 2026 with a direction that the petitioner to surrender himself before the learned Jurisdictional Court being the learned Additional Chief Judicial Magistrate, Haldia on 21st October, 2026.

Challenging the aforesaid order, the State preferred a Special Leave Petition being Special Leave to Appeal (Crl.) No.18996 of 2026 whereby and where under the Hon'ble Apex Court by order dated 7th October, 2026 disposed of the aforesaid application by granting liberty to the respondent for extension of interim bail, or seeks his enlargement of regular bail before the

Hon'ble High Court and the same will be considered by the High Court in accordance with law. Pursuant to such direction, the instant application has been filed with a prayer for extension of the interim bail granted by order dated 29th September, 2026 passed by the Hon'ble Co-ordinate Bench in the aforesaid application being CRM(M) 2510 of 2026.

It is submitted by the learned advocate appearing for the petitioner that an intimation was served upon the learned advocate who was appearing for the State in the aforesaid matter.

Heard the learned advocate for the petitioner. It appears that initially after considering the materials on record, the Co-ordinate Bench of this Hon'ble Court granted an interim relief to the petitioner. In view of the order passed by the Hon'ble Apex Court, this Court is of the considered view that the interim bail which was granted till 20th October, 2026 be extended till 25th November, 2026 with the condition as imposed by the Co-ordinate Bench of this Court on 29th September, 2026. The petitioner will surrender on 27th November, 2026 before the learned Jurisdictional Court being learned Additional Chief Judicial Magistrate, Haldia.

Accordingly, the application being CRAN 2 of 2026 is disposed of.

(Partha Pratim Roy, J.)

